

MR. SPEAKER: But lots are drawn.

SHRI SURENDRANATH DWIVEDY: There is no lots in this matter.

MR. SPEAKER: Whether first or last only one question is allowed.

SHRI HEM BARUA: Sir, I am very unlucky in that matter. I have never got anything in lotteries during my life. Whatever that might be, if lots are drawn and if my name does not come up that is understandable. But when my name itself is not put in the lots, that is very difficult to understand.

MR. SPEAKER: If anything happens like that I would request hon. Members to bring it to my notice and I am prepared to correct it. I have no hesitation in doing that. Only tell me in the Chamber or write to me and I am prepared to correct it. My office also will not hesitate to correct it if there is any error.

SHRI S. M. BANERJEE (Kanpur): Sir, broadly speaking, I agree with what you have said. You have your own difficulties, but you must realise our difficulty also. On certain matters the Ministers themselves must realise the gravity of the situation—they are as intelligent as we are if not more—and they should make a statement. Our Calling Attention Notices are rejected. Here is the Home Minister. Just in front of his residence all the central trade union leaders have been arrested today. Is it not possible for him to make a statement? Why should he wait for our Calling Attention Notice? All the leaders have been arrested. Tomorrow there might be discontent among the Central Government employees.

12.10 hrs.

PAPERS LAID ON THE TABLE

KANPUR AND MEERUT UNIVERSITIES (AMENDMENT) ACT, AND ANNUAL REPORTS ETC. OF THE COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, I beg to lay on the Table—

- (1) A copy of the Kanpur and Meerut Universities (Amendment) Act, 1968 (President's Act No. 20 of 1968) published in Gazette of India dated the 28th June, 1968 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. see No. LT-1559/68]
- (2) A copy of the Annual Report of the Council of Scientific and Industrial Research for the year 1966-67 along with the Audited Statement of accounts and the Audit Report thereon for the year 1965-66 (Hindi version). [placed in Library. See No. LT-1560/68]
- (3) A copy of the Audit Report on the accounts of the Council of Scientific and Industrial Research for the year 1964-65 (Hindi version). [Placed in Library. See No. LT-1560/68]

U.P. OFFICIAL LANGUAGE (SUPPLEMENTARY PROVISIONS) ACT, AND WEST BENGAL GOVERNMENT NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

Sir, I beg—

- (1) to re-lay on the Table—

- (1) A copy of the Uttar Pradesh Official Language (Supplementary Provisions) Act, 1968 (President's Act No. 10 of 1968) published in Gazette of India dated the 6th April, 1968 under sub-section (8) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968 (Hindi and English versions). [placed in Library. See No. LT-1279/68]

[Shri Vidya Charan Shukla]

(ii) A copy each of the following West Bengal Government Notifications making certain amendments to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955 under article 320(5) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

- (a) Notification No. 114-F dated the 12th January, 1967.
- (b) Notification No. 3146 dated the 6th September, 1967.
- (c) Notification No. 3654-F dated the 23rd October, 1967.
- (d) Notification No. 3655-F dated the 23rd October, 1967.
- (e) Notification No. 4300-F dated the 19th December, 1967.

[Placed in Library. See No. LT-1279/68].

(2) to lay on the Table—

(i) Two statements showing reasons for delay in laying the Act and Notifications mentioned at item (1) above. [Placed in Library. See No. LT-1561/68]

(ii) (a) A copy of West Bengal Government Notification No. 2243-F dated the 3rd July, 1968 making certain amendment to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955, under article 320(5) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(b) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1561/68]

DELHI MOTOR VEHICLES (SEVENTH AMENDMENT) RULES

परिचहन तथा नौबहन मंत्रालय में उप-मंत्री (श्री भक्त बर्षान) : मैं निम्न पत्र सभा-पटल पर रखता हूँ :—

(एक) मोटर गाड़ी अधिनियम, 1939 की धारा 133 की उपधारा (3) के अन्तर्गत दिल्ली मोटर गाड़ी (सातवां संशोधन) नियम, 1967 की एक प्रति जो दिनांक 11 अप्रैल, 1968 के दिल्ली राज्य पत्र में अधिसूचना संख्या एफ० 3 (39)/67 टीपीटी में प्रकाशित हुए थे।

(दो) ऊपर की अधिसूचना को सभा-पटल पर रखने में हुए विलम्ब के कारण बताने वाला एक विवरण।

[Placed in Library. See No. LT-1562/68]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Advocates (Amendment) Bill, 1968, which has been passed by the